## Uttar Pradesh ShasanGrih(Gopan) Anubhag-3

The Governor is pleased to order the publication of the following English translation of notification no.103/1/03/2006-CX-3, dated to June, 2013 for general information.

## Notification

No. 103/1/03/2006-CX-3 Lucknow:dated. 10 June,2013

Whereas the premises named and described in the Schedule given below, is a place used for purposes of a public character namely, for oil supply;

And whereas information with respect thereto or the destruction or obstruction thereof or interference therewith would be useful to an enemy;

Now, therefore, in exercise of the powers under sub-clause(d) of clause(8) of section 2 of the Official Secrets Act,1923(Act no 19 of 1923) read with Government of India, Ministry of Home Affairs notification no.S.O.1285, dated May 04, 1963 the Governor is pleased to declare the premises named, detailed and described in the Schedule given below to be a "Prohibited place" for the purposes of the said Act, and to direct that a copy of this notification in English and in the vernacular of the locality shall be affixed to the said premises.

## Schedule

Name and specification of the "Prohibited place"

Hindustan Petroleum Corporation Limited, Village-Ambabai at Karari
Depo, District-Jhansi.

In East- Gata No. 2074/2, 2074/3,2074/4,2071/2,2071/3,2073

In West-Gata No. 2270(Railway Line)

In North- Gata No. 2116,2118,2101,2139,2076,2143,2145,2146,2147

In South- Gata No. 2066,2086/1,2069,2053,2045,2048,2072/1,2072/2,2067

By Order

(Kamal Saksena)

Secretary Home